



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No./100/1280/2018

M.A. No./100/1701/2020

M.A. No./100/911/2020

New Delhi, this the 6th day of October, 2020

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A)

Hon'ble Mr. R.N. Singh, Member (J)

Tribhuwan, aged 55 years

S/o Sh. Garib Ram,

R/o Flat No. 101, D-6, N-10, Narmada

Vasant Kunj, New Delhi

Presently at Madurai

.....Applicant

(By Advocate: Mr. Pardeep Dahiya)

Vs

1. Union of India

Through the Secretary

Department of Personnel and Training

Ministry of Personnel, Public Grievances and Pension

North Block, New Delhi

2. The Director

Central Bureau of Investigation

CGO Complex, Lodhi Road,

New Delhi.

3. Head of Branch



CBI/ACB
Central Bureau of Investigation
CGO Complex, Lodhi Road,
New Delhi.

.....Respondents

(By Advocate: Mr. Rajnish Prasad)

O R D E R (Oral)

By Hon'ble Shri R.N.Singh, Member (J):

MA No. 1701/2020 has been filed by the applicant praying therein to allow the present application and to postpone the date of hearing from 10.11.2020 to any earliest possible date and hear the matter through video conferencing.

2. However, at the outset, learned counsel for the applicant submits that during pendency of the OA, the applicant has been promoted to the post of ASP and thus, the present OA has become infructuous. He submits that the OA may be disposed of as having become infructuous with liberty to the applicant to make representation to the competent authority against the applicant's surviving grievance.



3. In view of the aforesaid, the OA is disposed of as having become infructuous with liberty to the applicant in accordance with law. This MA as well as other pending MA also stands disposed of.

(R.N. Singh)
Member (J)

(A.K.Bishnoi)
Member(A)

/lg/uma/neetu